

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI
COURT-IV**

Date of Hearing/ Decision : **09.03.2017**

Appeal No. C/51577/2014 -CU (DB)

[Arising out of the Order in Appeal Nos. OIA-CC-A-CUS-786-2013 dated 27.11.2013 passed by Commissioner (Appeals) Customs, New Delhi]

M/s. PMT Enterprises

... Appellant

vs.

Commissioner of Customs, New Delhi

... Respondent

Appearance:

Rep. by None for the Appellant

Rep. by Shri K. Poddar, DR for the respondent

**Coram: Hon'ble Mrs. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. V. Padmanabhan, Member (Technical)**

Order No. 52223/2017 –CU (DB)

Per Mrs. Archana Wadhwa

On matter being called today, neither anybody appeared nor is there any adjournment request, in spite of notices of hearing having been sent to the appellant in advance.

2. We also note that the matter is repeatedly coming on board and the appellant is un-represented on most of the occasions. Accordingly, we are of the view that the appellant is not interested in pursuing the appeal. The same is dismissed for non-prosecution with liberty to the appellant to apply for restoration of the appeal on sufficient cause being shown.

[Order dictated and pronounced in the open court]

(V. Padmanabhan)
Member (Technical)

(Archana Wadhwa)
Member (Judicial)